F. No. <u>12-34</u> / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated. ID No. 12-34/2017

To,

Sh. R.K. Jain 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No. 10356//7 Dt. 20/03//7 and our ID No. $/2^{-}34//7$ the information received from AR(E/ce'se) containing _______ is enclosed herewith for your reference please. 129Pages

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. ____(@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Central Public Information Officer

Customs Excise and service Tax Appellate Tribunal West Block No. 2 R.K. Puram, New Delhi-110066

ID No.12-34/2017

Excise Division Bench

Subject: Reply of RTI No. P/1073 /10356/17.

As per the inspection note dated 01/05/2017 photocopy of the records in the said RTI application Information sought by information seeker is given as below for the said RTI.

Point-(A): Copies of Computerized Report, copies of orders, Orders sheets, Vakalatnamas and high court orders and note sheets put up by registry is enclosed.

Total Pages: 129

DATE-

COPY To

17-5-17 Assistant Registrat

Excise Appeal Branch

C.P.I.O.

AVasix

F. No. <u>A-34</u> / CESTAT/CPIO-ND/VPP/2017 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 05/04/17 ID No. 12-34/17

Subject: Information sought under RTI Act, 2005.

Sir,

Please refer to RTI application No. 10356/17 dated 28/3/15 of Shri /Smt. **R.K. Jain** under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 1035(1/7) dated. 28/5(1/7) CPIO ID No. 12-34/1/7 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 19/64/7 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

2._____

3. _____

1. AR (Excess Branch)

Central Public Information Officer

Copy to:

5. Sh. R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003

CUSTORS, FACISE & SERVICE TAX ACCORDANCE TRIDUK. NEW MELTING

EDNO 12-34/2017

File No 07/RTI/CESTAT/Ald/ 2017 Customs, Excise & Service Tax Appellate Tribunal Old Red Building, 38, MG Marg, Civil Lines Allahabad

Dated : 23/03/2017

To. The CPIO. **CESTAT** New Delhi

Subject : Transferring of RTI Application - reg

Please find enclosed RTI application No RTI/P-1073/10356/17 dt 14/03/2017, CPIO ID No 07/RTI/CESTAT/Alld/2017, received from Shri R.K. Jain wherein the information as sought as mentioned therein is related to CESTAT HQrs.

Therefore, in terms of the provisions of Section 6(3) of RTI Act 2005 RTI applications No 07/RTI/CESTAT/Alld/2017 is being transferred to you to provide the information directly to the applicant under intimation to this office within the stipulated time

23/03/2017

(Rohit Kumar Shukla) CPIO/Assistant Registrar T/No 0532-2400333

Encls : as above

Copy to :-

To, Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi – 110 003

for info. W.r.t. above, please

pend 1- la Texare Br.



RTI NO 07 | RTI | CESTAT/Alld | 2017 Application under Section 6 of the Right to Information Act, 2005 Time bound

| То | CPIO Customs Excise & Service Old Red Building, 38, M.G Civil Lines Allahabad - 211001 | |
|----|--|---|
| 1. | Name of the Applicant | R.K. Jain |
| 2. | Address | 1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003 |
| | (b) Phone Nos. | 09810077977, 011-24651101, 011-24690707 |
| | (c) Fax No. | 011-24635243 Sir Abberl not |
| 3. | Whether a Citizen of India | 09810077977,011-24651101,011-24690707 Druit 011-24635243 Sir Yes Recived Form H.O. Fieldt |
| 4. | Particulars of Information | HOLTELd |
| | Details of information required | (A) Please provide the following information in relation to Appeal No.E/365/2009 (Pan Parag v. CCE, Kanpur) (i). Computerized Report from CESTAT CASE INFORMATION SYSTEM also containing details of Case History. Application History, Appeal/Application details etc. with Diary No. and Impugned Order details as available on CESTAT Database for each of the above cases. (ii). Copies of all Orders, Order Sheets / Record of Proceedings except Final Orders. (iii). Copies of all the notes put up by the registry/Hon'ble Members with orders thereon. (iv). Copies of any order/directions for out of turn listing of the matter. (v). Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon. (vi). Copies of any Court directions/orders received in the aforesaid matter. (vii). Copy of compliance report, if any, and current status of the case with next Date of hearing. |



| | -2- | |
|----|--|--|
| | (viii).Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama. | |
| | (B) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-1-2017 till the date of the providing the information. | |
| | (C) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-1-2017 till the date of providing the information. | |
| | (D) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts. | |
| | Note:-Please provide pointwise information/ response for each of above points. | |
| 5. | I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest. | |
| 6. | A Postal Order No. 38F 170538 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable. | |
| 7. | As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application. | |

Day

Signature of Applicant Telephone No. : 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place : New Delhi Encl. : as above